

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. **Shri Bhanu Bhushan, Member**
2. **Shri R. Krishnamoorthy, Member**

Petition No. 75/2007

In the matter of

Seeking reimbursement of additional expenditure towards deployment of special security forces (CISF) at Wagoora sub-station for the year 2005-06 in Northern Region.

And in the matter of

Power Grid Corporation of India Ltd.	Petitioner
Vs		
1. Rajasthan Rajya Vidyut Prasaran Nigam Ltd., Jaipur		
2. Ajmer Vidyut Nigam Ltd, Jaipur		
3. Jaipur Vidyut Vitran Nigam Ltd., Jaipur		
4. Jodhpur Vidyut Vitran Nigam Ltd., Jaipur		
5. Himachal Pradesh State Electricity Board, Shimla		
6. Punjab State Electricity Board, Patiala		
7. Haryana Vidyut Prasaran Nigam Ltd., Panchkula		
8. Power Development Department, J&K		
9. Uttar Pradesh Power Corporation Ltd., Lucknow		
10. Delhi Transco Ltd., New Delhi		
11. Chandigarh Administration, Chandigarh		
12. Uttaranchal Power Corporation Ltd., Dehradun		
13. North Central Railway, Allahabad	Respondents

The following were present:

1. Shri U Chandra, ED, PGCIL
2. Shri P.C. Pankaj, PGCIL
3. Shri U.K. Tyagi, PGCIL
4. Shri C. Kannan, PGCIL
5. Shri Harmeet Sigh, PGCIL
6. Shri V.K.Gupta, Consultant, PSEB
7. Shri T.P.S Bawa, OSD, PSEB
8. Shri S.N.Singh, UPPCL

**ORDER
(DATE OF HEARING: 30.8.2007)**

The petitioner has filed this petition seeking reimbursement of additional expenditure incurred towards deployment of special security forces at Wagoora sub-station during the year 2005-06 in Northern Region.

2. It has been stated that there is danger to the Government property under the prevailing circumstances in the Kashmir Valley. According to the petitioner, the assets such as control rooms, stores, residential buildings and equipment like Auto transformers, circuits breakers, panels etc worth crore of rupees need round-the-clock guarding at Wagoora sub-station in the valley, being under constant threat of militancy and terrorism. In order to counter the threat, the petitioner has deployed Central Industrial Security Force (CISF) at Wagoora sub-station as the local police has shown its inability to provide the required security to the sub-station. The petitioner has stated that continuation of the security force is required to give a sense of security/safety to the personnel working in the area. In support of continued requirement of CISF at Wagoora sub-station and the fact that militancy related incidents in the valley have not completely abated, the petitioner has placed on record cuttings from the newspapers.

3. The petitioner has based its claim on Regulations 12 and 13 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004 (the regulations) which empowers the Commission to make appropriate provisions for removing difficulties and relax the provisions thereof in appropriate cases.

4. The petitioner has submitted the following break up of the additional expenditure incurred during the year:

S.No.	Description	(Rs. in lakh)
1.	Salary	142.76
2.	Medical	3.57
3.	Vehicle expenses	3.03
4.	Uniform	8.89
5.	Ammunition	5.72
6.	Hard Coke	4.17
7.	Others	1.33
	Total	169.47

5. The petitioner's claim for reimbursement of the expenses is supported by auditors' certificate dated 2.2.2007. In response to the objection raised by the distribution utilities in the State of Rajasthan, the petitioner has clarified that the certificate conforms to the audited accounts.

6. No objection, except that raised by the utilities in the State of Rajasthan, referred to in the preceding para, to the claim for reimbursement of the expenditure incurred by the petitioner is raised by the respondents.

7. We have considered the submissions made. The abnormal security expenses for the sub-station have not been included in the normative O & M expenses for Northern Region. We are satisfied that the expenditure has been incurred by the petitioner on making special security arrangements at Wagoora sub-station for the reasons beyond its control and in the overall interest of security of the transmission system. Therefore, in our view, the petitioner becomes entitled to reimbursement of the expenses incurred. We, in exercise of power under Regulations 13 of the regulations and in relaxation of the provisions thereof direct that the expenses for the year 2005-06 as claimed by the petitioner shall be reimbursed by the respondents and shall be shared in the ratio of transmission charges for Uri Transmission System approved by the Commission vide its order dated 23.11.2005 in Petition No. 100/2004.

8. With this order, the present petition stands disposed of.

sd/-
(R.KRISHNAMOORTHY)
MEMBER
New Delhi dated the 30th August, 2007

sd/-
(BHANU BHUSHAN)
MEMBER